

1	2	3
		Revenue Rs.
		Capital Rs.
<b>MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS</b>		
70	Petroleum and Petro-Chemicals Industries . . . . .	21,56,00,000
71	Chemicals and Fertilizers Industries . . . . .	1,000
<b>DEPARTMENT OF ATOMIC ENERGY</b>		
96	Atomic Energy Research, Development and Industrial Projects . . . . .	1,000
<b>DEPARTMENT OF ELECTRONICS</b>		
98	Department of Electronics . . . . .	1,05,48,000
<b>DEPARTMENT OF OCEAN DEVELOPMENT</b>		
103	Department of Ocean Development . . . . .	4,46,000

**APPROPRIATION (NO. 5) BILL, 1981\***

**THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN):** Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1981-82.

**MR. CHAIRMAN:** The question is:

“That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1981-82.”

*The motion was adopted.*

**SHRI R. VENKATARAMAN:** Sir, I introduce† the Bill.

Sir, I beg to move\*:

“That the Bill to authorise payment and appropriation of certain further sums from and out of the

Consolidated Fund of India for the services of the financial year 1981-82, be taken into consideration.”

**MR. CHAIRMAN:** The question is:

“That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1981-82, be taken into consideration.”

*The motion was adopted.*

**MR. CHAIRMAN:** We shall take up clause-by-clause consideration of the Bill.

The question is:

“That clauses 2 and 3 and the Scheduled stand part of the Bill.”

*The motion was adopted.*

*Clauses 2 and 3 and the Schedule were added to the Bill.*

\*Published in Gazette of India Extraordinary, Part II section 2, dated 10-9-81.

†Introduced/moved with the recommendation of the President.

MR. CHAIRMAN: The question is:  
 "That clause 1, the Enacting  
 Formula and the Title stand part  
 of the Bill."

*The motion was adopted.*

*Clause 1, the Enacting Formula and  
 the Title were added to the Bill.*

SHRI R. VENKATARAMAN: Sir,  
 I beg to move:

"That the Bill be passed." \*

MR. CHAIRMAN: The question is:

"That the Bill be passed."

*The motion was adopted.*

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20.55 hrs.

PAPERS LAID ON THE TABLE—  
*Contd.*

NOTIFICATION EXEMPTING COFFEE FROM  
 WHOLE OF EXPORT DUTY.

THE DEPUTY MINISTER IN THE  
 MINISTRY OF FINANCE (SHRI  
 MAGANBHAI BAROT): I beg to lay  
 on the Table a copy of Notification  
 No. 202-Customs (Hindi and English  
 versions) published in Gazette of  
 India dated the 10th September, 1981  
 together with an explanatory Note  
 exempting coffee from the whole of  
 the export duty leviable thereon,  
 under section 159 of the Customs Act,  
 1962. [Placed in Library. See No. LT-  
 2800/81].

20.56 hrs.

*The Lok Sabha then adjourned till  
 Eleven of the Clock on Friday, Sep-  
 tember 11, 1981/Bhadra 20, 1903  
 (Saka).*